

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:108  
ANSWERED ON:03.03.2011  
ALLEGED CORRUPTION IN JUDICIARY  
Rao Shri Sambasiva Rayapati;Sanjoy Shri Takam

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether certain judges are under investigation on charges of alleged corruption;
- (b) if so, the details thereof;
- (c) whether the Government proposes to evolve a mechanism for inquiring into complaints against Judges of Supreme Court and High Courts;
- (d) if so, the details thereof;
- (e) whether any judicial standards are proposed to be laid down for the Judges;
- (f) if so, the details thereof; and
- (g) the other steps taken or proposed to be taken for elimination of corruption in judiciary?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (g) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (g) of the Lok Sabha Starred Question No. 108 for answer on 03.03.2011

The Chairman, Rajya Sabha constituted two Committees to look into the allegations of misconduct regarding Shri Justice Soumitra Sen and Shri Justice P.D. Dinakaran.

The Committee, headed by Shri Justice B. Sudarshan Reddy, Judge, Supreme Court, had been constituted to look into the charges levelled against Shri Justice Soumitra Sen, Judge, Calcutta High Court and has submitted its report to the Chairman, Rajya Sabha.

Another Committee headed by Shri Justice Aftab Alam, Judge, Supreme Court, had been constituted to look into the allegation against Shri Justice P.D. Dinakaran. The Committee is yet to submit its report.

The CBI has registered a case No. RCAC2 of 2008 at Chandigarh in the Court of the Special Judge, CBI in which the role of a sitting Judge of a High Court is being investigated.

To ensure greater accountability and transparency in the higher judiciary, a Bill titled 'The Judicial Standards and Accountability Bill, 2010' which incorporates a mechanism for enquiring into complaints against the Judges of the Supreme Court and the High Courts, enabling declaration of assets and liabilities of Judges and laying down judicial standards to be followed by the Judges has been introduced in the Lok Sabha on 01.12.2010.